

The designed capacity of the project is 4950 ha. irrigation.

(b) to (d). Information has been called for from the Bihar Government and will be laid on the Table of the House on receipt.

Cases of violation of Child Marriage Act and Dowry Act

917. SHRI ARJUN SETHI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have collected the information regarding the cases of violation of the Child Marriage Act and Dowry Act reported during the last three years, year-wise and state-wise; and

(b) whether there is any proposal under the consideration of Government to study the problem in depth in all its ramifications and introduce necessary amendments, if necessary, in the Act and provide for stringent punishment for violation of these Acts?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) State Governments are in charge of the enforcement of the Child Marriage Restraint Act, 1929 and the Dowry Prohibition Act, 1961. The information is being collected and will be laid on the Table of the House.

(b) The Child Marriage Restraint Act, 1929, has already been amended in 1978, to raise the minimum age of marriage from 15 to 18 years in the case of females and from 18 to 21 in case of males and to make offences under the Act cognizable for the limited purpose of investigation. Hence no further amendments are under consideration for the present.

Proposals for amending the Dowry Prohibition Act, as to make the provisions thereof more stringent are under consideration.

Proposal to raise Limit on remunerations of Directors in Corporate Sector

918. SHRIMATI GEETA MUKHERJEE:

SHRI C. T. DANDAPANI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government proposes to raise the maximum permissible limit if the remuneration of Executive Directors of the companies in the corporate sector; and

(b) if so, the reasons thereof?

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) and (b). There is no proposal before Government to revise the existing guidelines governing the payment of remuneration to the managerial personnel of public limited companies and private companies which are subsidiaries of public limited companies.

Films purchased by Doordarshan Kendras

919. SHRI ARJUN SETHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the details regarding the films (length-wise) which were purchased by various Doordarshan Kendras from Private parties during the last three years;

(b) whether Government have given encouragement to the staff artists on the same subjects to exhibit their films; and

(c) if so, how much money has been spent, year-wise, for the purchase of the films during last three years?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) to (c). The

information is being collected and will be laid on the Table of the House.

Additional Central Aid to West Bengal Government for Rehabilitation of displaced persons

920. SHRI AMAR ROY PRADHAN: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Government of West Bengal have sought additional aid for rehabilitation of displaced persons of Bangladesh; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) The schemes already sanctioned for the rehabilitation of old migrants in West Bengal, are being implemented by the State Government with funds being provided by the Central Government. We are not aware of any additional aid sought for rehabilitation of displaced persons of Bangladesh.

(b) Does not arise.

Irrigation of Cultivable Land in Burhanpur Tehsil of Nimad District, M.P.

921. SHRI SHIV KUMAR SINGH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the total area of cultivable land to be brought under irrigation in Burhanpur Tehsil of Nimad District in Madhya Pradesh as a result of Upper Tapti Project (Kharia Dam);

(b) the time by which water is expected to be made available from the project for irrigation in the area; and

(c) expected additional production of foodgrains and oilseeds including cotton in Burhanpur area?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) The Government of Madhya Pradesh have informed that the total cultivable command area in Burhanpur Tehsil of East Nimad District by Upper Tapti Stage II Project is 54,932 hectares. The area proposed for irrigation is about 47,000 hectares in that area.

(b) The Upper Tapti Stage II project is a joint scheme of Maharashtra and Madhya Pradesh. The project report is still under preparation with the two State Governments. In absence of the project report, it is not possible at this stage to indicate the time by which the project work would be completed and water made available for irrigation in the area.

(c) The Government of Madhya Pradesh have intimated that the additional production due to Upper Tapti Stage II in Burhanpur Tehsil is expected to be 4,19,000 tonnes of foodgrains including green manure and 12,200 tonnes of oil seeds including cotton.

Memorandum from the Dandakaranya Employees Association (N.G.)

922. SHRI SAMAR MUKHERJEE: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have received any memorandum dated the 15th December, 1979, from the Dandakaranya Employees Association (NG);

(b) if so, the salient points of the memorandum; and

(c) the reaction of Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND